

## ORIGINAL APPLICATION NO. 612/03

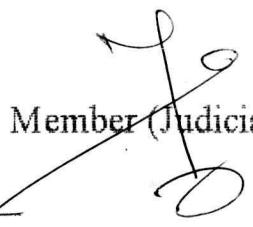
### ORDER DATED: 7.11.05

Mr. G.Rath, Ld. Counsel for the applicant and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel is present. The Ld. Sr. Standing Counsel submitted on behalf of the Respondents that the Board of Governors of the Respondents organization had met on 30.9.05 and considered the issues raised by the applicant in the O.A. Having considered the prayer of the applicant for grant of ACP Scheme in terms of the scheme introduced by the Ministry of Personnel, Public grievances and Pension, Department of Personnel and Training vide their O.M. No.35034/1/97-Estt.(D), dated 9.8.99 passed resolution in the said meeting agreeing to implement the ACP Scheme as introduced by the Central Government vide their O.M. referred to earlier and it was also decided that the Scheme ~~would~~ be given effect to from 9.8.99 and the employees will be entitled to payment of arrears consequent upon their up-gradation from the date of issue of that O.M.

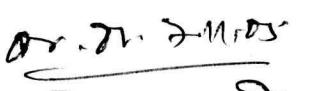
2. The Ld. Counsel for the applicant has no objection to file with reference to the above submission.

3. Having regard to the above facts of the case and having regard to the prayer made by the applicant in the O.A. that the Respondents should be directed to grant financial up-gradation to him by placing him in the pay of scale of Rs. 4000-6000/- with effect from 9.8.99 onwards instead of in the pay scale of Rs. 3200-4900/- having been acceded to ~~the rule~~, nothing survives in this O.A. for further adjudication. Therefore, this O.A. is disposed of being infructuous.

4. M.A.No.702/05 is also disposed of.

  
Member (Judicial)

  
Vice Chairman

  
Mr. D. N. Rath  
Copies of and  
prepared for  
Counsel for  
Ld. 23/10/05  
23/10/05  
23/10/05